

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

**ITEM No. 105
(IB)-1401(ND)/2019**

IN THE MATTER OF:

M/s. American Express Banking Corp Applicant/petitioner

Vs.

M/s. Intex Technologies (India) Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.07.2019

Coram:

**DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the petitioner: Ms. Misha, Mr. Siddhant Kant, Ms. Charu Bansal, Advs.
For the Respondent(s): Mr. K. Datta, Mr. Dilip Niranjana, Advs.

ORDER

One last opportunity is granted to learned counsel for the respondent to file reply within five days with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite. However the pendency of talks for settlement shall not be an excuse for non-filing of pleadings.

List for arguments on 22.08.2019.

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

24.07.2019
Aarti Makker